

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated

Applicant (s)

VERSUS

Respondent(s)

A copy of the ORDER dated passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

18.02.2005

Applicant by Shri S. Paul.
Respondents by Shri H.B. Shrivastava.
Heard the parties.

The applicant in OA No. 309/2001 has filed this CCP No. 4/2005 for non-compliance of the directions given by the Tribunal to the respondents on 15th June, 2004 in the aforesaid OA.

The learned counsel for the respondents in the aforesaid OA Mr. Shrivastava has filed a MA No. 167/2005 and has stated that the direction given by the Tribunal have been ~~not~~ complied with. We find that the Tribunal has given direction to the respondents to restore the applicant to ~~his~~ his post of Crane Driver with all consequential benefits. The respondents vide order dated 14.2.2005 ~~have~~ reinstated the applicant as Crane Driver Grade-III in the pay scale of Rs. 3050-4590/- with all consequential benefits under AME/NKJ.

During the course of argument the learned counsel for the respondents has also stated that the action has been taken to grant all consequential benefits to the applicant on account of his reinstatement as Crane Driver Grade III and the file has been sent to the concerned department for doing payment of the arrears of salary and the same will be paid to him in due course.

Since the directions given by the Tribunal have already been complied with, this CCP has now become infructuous and is liable to be dismissed as infructuous.

Accordingly, the CCP is dismissed as infructuous.

Sd/—

Sol / ←

(M.P. Singh)
VC

CENTRAL ASIA

DY. REGISTRAR

(Madan Mohan)

केन्द्रीय अधिकारी उद्धिकरण

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CENTRAL ADVISOR

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JABALPUR BENCH, JASALPUR